

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : CA/ /2017  
IN

PETITION NUMBER : CP/9/2016

NAME OF THE PETITIONER(S) : St Marys Hotels Pvt Ltd + 5 Others

NAME OF THE RESPONDENT(S) : T.O. Abraham

UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. R. HARISHANKAR  
for GOUTHAM  
KODIANTHA

PE 71710WEE



2. S. ~~HSNR~~ ADV. JOSEPH  
KODIANTHA.

For. Applicant



B. DHANARAJ AND.  
S. MANOJ KUMAR

ORDER

Shri R Harishankar, proxy representing counsel for petitioner present. Shri Joseph Kodianthara, counsel for respondents present. CA 57/2017 has been filed in CP 9/2016. Applicant/respondent made five prayers therein. Prayer (b) is to restrain the petitioner, T O Abraham from styling and acting as Managing Director of R1 company. In this regard, counsel for Applicant/respondent submitted that the petitioner is writing letter to different authorities showing that he is the Managing Director of R1 company whereas in the EoGM held on 25.2.2017, R2, T O Aleyas has been made the Managing Director of R1 company. Based on the records and the resolutions of EoGM, the petitioner is restrained from styling/acting as Managing Director of R1 company. Counsel for petitioner is directed to file a detailed reply in CA 57/2017 by providing a copy of the same to the other side before the next date of hearing. Counsel for petitioner is directed to file rejoinder and furnish a copy of the same to the other side. The matter is posted for arguments in the CA on the said date. Put up on 13.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)